## **COURT-II**

## APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

## **Appeal No. 139 of 2010**

Dated: 9th December, 2010

Coram: Hon'ble Mr. Rakesh Nath, Technical Member

Hon'ble Mr. P. S. Datta, Judicial Member

In the matter of:

North Delhi Power Ltd. ... Appellant(s)

Versus

Delhi Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant : Mr. K.Datta, Mr. Ajaay Kapoor

M. Anurag Bansal

Counsel for the Respondent : Mr. Sachin Data

Mr. K.K. Verma for DERC

## **ORDER**

Learned Counsel for the State Commission had submitted that the Commission had no objection to enhancement of sanctioned load of consumers whose consumption is over a period of time is more than the sanctioned load but the Commission was concerned about the methodology to be adopted while doing so. Accordingly, in the last hearing dated 27.11.2010 both the parties had agreed to work out a procedure for additional security for the existing consumers and this Tribunal had directed the parties to submit the agreed procedure. Parties have now

filed minutes of the meeting held on 3.12.2010 wherein it has been agreed that the issue will be comprehensively addressed in the revised Standards of Performance Regulations being framed by the State Commission. However, pending issuance of the Regulations, a procedure has been agreed as laid down in the agreed minutes of meeting. Accordingly, this Appeal is disposed of in terms of the minutes of the joint meeting dated 3.12.2010 signed by both the parties which shall form part of the order and the order impugned dated 8.4.2010 stands modified to that extent. Accordingly, **the Appeal stands disposed of.** 

(Justice P.S. Datta)
Judicial Member

(Rakesh Nath)
Technical Member

PK/KSM